

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 104
(IB)-25(PB)/2018.

IN THE MATTER OF:

ICICI Bank Limited

.... Petitioner/Applicant

v.

ESSAR Power Jharkhand Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016 in Liq.

Order delivered on 15.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Liquidator : Mr. Abhishek Anand, Mr. Dhiraj Mhetre, Mr. Sanampreet Singh, Ms. Shivani Sharma, Advs.

ORDER

New IA-1676/2024

Ld. Counsel Mr. Abhishek Anand appeared on behalf of the Liquidator.

At request, list the matter before the Regular (Principal) Bench for a physical hearing **on 07.05.2024.**

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(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)

-sd-

(ASHOK KUMAR BHARDWAJ)
MEMBER (JUDICIAL)